

### Amendment to the Representation of People Act

1951. SHRI GOVINDRAO ADIK: Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether Government will contemplate the dropping of the word 'Sena' from the nomenclature of political parties by amending the Representation of People Act as this confuses with the word 'Sena' connoting 'Army';

(b) if so, the details thereof and if not, the reasons therefor; and

(c) if the reply is in affirmative, by when the amendment will be made by Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF LAW AND JUSTICE (SHRI RAMAKANT D. KHALAP): (a) and (b) No. proposal to drop the word 'Sena' from the nomenclature of political parties by amending the Representation of the People Act is presently being contemplated as Government do not consider it necessary to do so.

(c) Does not arise.

### Proposal to abolish the existing Board for Industrial and Financial Reconstruction

1952. SHRI SURYABHAN PATEL VAHADANE: Will the Minister of FINANCE be pleased to state:

(a) whether any proposal with Government is under consideration to abolish the existing Board for Industrial and Financial Reconstruction (BIFR) and to form an alternative body in place of it to look into the problems of sick industries;

(b) if so, what are the details of the alternate scheme and what are the reasons for taking such steps by Government to form a new body in place of BIFR; and

(c) whether Government has taken into confidence the labourer unions, the BIFR

and other allied agencies before taking decision in the matter;

THE MINISTER OF FINANCE (SHRI P. CHIDAMBARAM): (a) to (c) Government have initiated a total review of Sick Industrial Companies (Special Provisions) Act, 1985 (SICA) and the working of the Board for Industrial and Financial Reconstruction (BIFR) with the intention to bring a new Bill in the Parliament.

### Closing of East West Airlines

1953. SHRI K. RAHMAN KHAN: Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether the East West Airlines is closed, if so, the reasons therefor;

(b) what is the amount due by East West Airlines to various Government department;

(c) what steps are taken to recover the dues from the Airlines; and

(d) whether the East West Airlines Management has blamed Government; if so, what is the reaction of Government?

THE MINISTER OF CIVIL AVIATION (SHRI C. M. IBRAHIM): (a) East West Airlines is not operating any flight at present due to non-availability of aircraft.

(b) amount outstanding against East West Airlines is as under:—

	Amount (Rs. in crores)
Customs Authorities -	03.31
Airports Authority of India (AAI) —	14.10

(c) For recovery of outstanding IATT amount, customs authority have served a notice on the Airlines under the provisions of the Inland Air Travel Tax Rules, 1989 (as amended). AAI has encashed the Bank Guarantee of Rs. 1.50 lakhs